

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI.

Original Application No. 474 of 2023

Jairam Das Chawla

---Applicant

Versus

State of Haryana and others

---Respondents

Reply of Rohtash Birthal, H.F.S., Divisional Forest Officer(Territorial)
Forest Division Hisar i.e. Respondent No. 4.

Sir,

Most respectfully, the respondent No. 4 submits the following
reply:-

1. That the present application filed by the applicant regarding encroachments over green belt on Delhi-Sirsa National Highway No.9 in Hisar, Haryana and improper selection of site for plantation of trees including Peepal and Bud(Bargad) over sewerage line and below 33 KV electricity line.
2. That the present application of the applicant came to be listed on dated 21.11.2023 and the Hon`ble Tribunal vide its order dated 21.11.2023 directed the respondents to constitute a Joint Committee to verify the factual position and take appropriate remedial action.
3. That in compliance of the order of the Hon`ble Tribunal a Joint Committee was constituted and inspected the site on dated 30.01.2024 as mentioned in the application of the applicant. After inspection of the said site the Joint Committee made the following observations:-

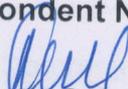
- (I). Municipal Corporation, Hisar has to remove the illegal encroachment over the Green Belt on Delhi-Sirsa National Highway No.9.
- (II). The small plants were found planted by the District Forest Officer, Hisar under the 33 KVA High tension electricity line.
- (III). The High tension electricity wires are crossing and touching through the trees planted in this area.
- (IV). The plantation is made near the sewerage line by the District Forest Officer, Hisar.

4. That in the inspection report observations number (II), (III), (IV) are related to the answering respondent and the answering respondent shifted all the small trees which were planted under the 33 KVA High tension electricity line and near the sewerage line on Delhi-Sirsa National Highway No.9 to another place.

5. That the answering respondent has complied the order of the Hon'ble Tribunal dated 21.11.2023 by shifting all the small trees which were planted under the 33 KVA High tension electricity line and near the sewerage line on Delhi-Sirsa National Highway No.9 to another place.

It is, therefore, most respectfully prayed that application of the applicant may kindly be disposed of because the relief claimed by the applicant has already been complied.

---Respondent No. 4


Divisional Forest Officer (Territorial),
Hisar Range, Hisar (Haryana).